

**GOVERNMENT OF INDIA
HOME AFFAIRS
LOK SABHA**

UNSTARRED QUESTION NO:2728
ANSWERED ON:18.03.2008
VISIT OF NHRC TO JAILS
Sai Shri Nand Kumar

Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether the National Human Rights Commission (NHRC) regularly undertakes visits to various jails to monitor the protection of human rights of prisoners in the country?
- (b) if so, the details of jails visited by NHRC during 2006-07 and 2007-08 so far, jail-wise and State-wise;
- (c) the details of the recommendations made by the NHRC to the State Governments on the basis of such visits jail-wise and State-wise;
- (d) whether the NHRC has received any compliance report from the State Governments; and
- (e) if so, the action taken by the NHRC in this regard, State-wise?

Answer

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS(SHRI MANIKRAO H. GAVIT)

(a): Yes, Sir.

(b): The National Human Rights Commission has undertaken the following visits during 2006-07 and 2007-08:

Year Place visited
2006-07 1. District Jail, Jowai and District Jail Shillong, Meghalaya
2. Yervada Central Prison, Pune Maharashtra
3. Naharalagun District, Arunacal Pradesh
4. Jodhpur Jail, Rajasthan

2007-08 1. Central Prison, Dimapur, Nagaland
2. Central Jail, Jorhat, District Jail Golaghat and Open Air Jail Mohendra Nagar, Assam
3. Special Jail, Bhubneswar, Central Jail Cuttack, Choudwar, Sub Jail Nayagar and Open Air Ashram Jamujhari, Orissa
4. Gopalganj Jail, Bihar
5. District Jail, Agra, UP
6. Central Jail, Tihar, Delhi

(c): The details of the recommendations made by NHRC state-wise is at Annexure.

(d): The NHRC has received the action taken reports from the Government of Meghalaya only. The action taken reports from other States are awaited to them. The NHRC has requested the State authorities to expedite the compliance report.

(e): The report received from Government of Meghalaya was considered in the Commission who was of the view that the only area which warrants timely action is on the trial cases of undertrial prisoners pending in Courts. For this purpose a special drive is required to be launched by the State Government. This aspect also needs to be closely and regularly reviewed in the meetings of Police-Magistracy Coordination Committees under the chairmanship of district Judge/District Magistrate. The National Human Rights Commission vide letter dated 29.08.2007 requested the Government of Meghalaya to constitute the aforesaid review Committee if not in existence for speedy disposal of pending trial cases of undertrial prisoners.